

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGSWrit Petition(s) (Civil) No(s). 464/2026

AJAY GOEL

Petitioner(s)

VERSUS

UNION OF INDIA & ANR.

Respondent(s)

Date : 16-04-2026 This petition was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE JOYMALYA BAGCHI
HON'BLE MR. JUSTICE VIPUL M. PANCHOLIFor Petitioner(s) :Ms. Savitri Pandey, Adv.
Mr. Ashish Kumar Pandey, Adv.
Ms. Subhavna, Adv.
Mr. Chand Qureshi, AOR
Mr. Abhishek Gurawa, Adv.
Ms. Velasree S, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following

O R D E R

1. The instant Writ Petition is purportedly filed in public interest, invoking powers of this Court under Article 32 of the Constitution, for issuance of directions and guidelines for compulsory voting in India. The penal consequences for willful non-voters have also been sought. We are afraid that both issues essentially fall within the policy domain. The petitioner, if so advised, may approach the concerned stakeholders.

2. With liberty aforementioned, the Writ Petition stands disposed of with pending application(s), if any.

(NITIN TALREJA)
ASTT. REGISTRAR-cum-PS(PREETHI DILEEP KUMAR)
ASSISTANT REGISTRAR